

5
CENTRAL ADMINISTRATIVE TRIBUNAL,
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO. 655 OF 1998
Cuttack this the 23rd day of August, 1999

(PRONOUNCED IN THE OPEN COURT)

S.Kamraj Dora

Applicant(s)

-Versus-

Union of India & Others

Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? Yes,
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? No.

(G.NARASIMHAM)
MEMBER(JUDICIAL)

Somnath Som
(SOMNATH SOM)
VICE-CHAIRMAN
8.8.99

**CENTRAL ADMINISTRATIVE TRIBUNAL,
CUTTACK BENCH, CUTTACK**

**ORIGINAL APPLICATION NO. 655 OF 1998
Cuttack this the 23rd day of August, 1999**

CORAM:

**THE HON'BLE SHRI SOMNATH SOM, VICE-CHAIRMAN
AND
THE HON'BLE SHRI G.NARASIMHAM, MEMBER(JUDICIAL)**

...

**Sri S.Kamraj Dora,
aged about 42 years,
S/o. Sri S.Bhubaneswar Dora
Vill/Post: Pangidi, Via: Buguda
Dist: Ganjam (O)**

...

Applicant

By the Advocates : Mr. P.K.Padhi

-Versus-

1. Union of India represented by it's Chief Post Master General (Orissa)
At/Po: Bhubaneswar, Dist: Khurda, 751001
2. Director of Postal Services (Berhampur)
At/Po: Berhampur, Dist: Ganjam (O)
3. Sr.Superintendent of Post Offices,
Berhampur Division
At/Po: Berhampur Dist: Ganjam (O)

...

Respondents

**By the Advocates : Mr. S. Behera
Addl. Standing Counsel
(Central)**

...

ORDER

MR.SOMNATH SOM, VICE-CHAIRMAN: Heard Shri P.K.Padhi,
learned counsel for the applicant and Shri S.Behera,
learned Addl. Standing Counsel appearing for the
respondents, who has filed counter with copy to learned
counsel for the petitioner. After hearing learned counsel
for bothsides, we feel that this application has become
infructuous because of the following facts :-

The applicant in his application had prayed for a direction to Director of Postal Services, Berhampur Division to dispose of his appeal. The second prayer was to stay the order of recovery till the appeal is disposed of.

On the date of admission of this Original Application on 23.12.1998, the recovery was stayed till the disposal of the appeal. In the counter filed by the respondents, after serving copy thereof on the learned counsel for the petitioner, they have pointed out that in the meantime the appeal filed by the applicant has been disposed of.

2. In view of this the first prayer of the applicant has already been met by the departmental authorities and the second prayer which is incidental to first prayer has also become infructuous.
3. In view of the above position, the Application has become infructuous and therefore, the same is disposed of for having become infructuous, but without any order as to costs.

(G.NARASIMHAM)
MEMBER(JUDICIAL)

B.K.SAHOO

Somnath Som
(SOMNATH SOM)
VICE-CHAIRMAN

13.3.99